

MR. CHAIRMAN: No, I am not allowing anybody.

Mrs. Dandavate.

SHRI JYOTIRMOY BOSU: On a point of order.

MR. CHAIRMAN: No; Mrs. Dandavate.

(ii) REPORTED RAPE OF A SWEEPER'S DAUGHTER AT CHANDIGARH

SHRIMATI PRAMILA DANDAVATE (Bombay-North—Central): The Indian Express (Delhi Edition) dated 11th June, 1980 carried a gruesome report that on the 2nd of June, 1980 a thirteen-year old sweeper's daughter, Miss Bholi, while sweeping the residential areas of sector 11 at Chandigarh was kidnapped by three persons and was repeatedly raped in a nearby jungle and other places. The culprits have still not been located though the raped girl has stated that she would be able to identify the rapists. Since such ugly cases of rapes are taking place for quite often, I request the hon. Home Minister to make a statement on this matter.

MR. CHAIRMAN: Do you want to say anything, Mr. Home Minister?

THE MINISTER OF HOME AFFAIRS (SHRI ZAIL SINGH): Not today.

MR. CHAIRMAN: I would request you to take note of it.

THE MINISTER OF FINANCE (SHRI R. VENKATARAMAN): It is a usual thing for the Minister concerned to take note of a statement under Rule 377.

MR. CHAIRMAN: Chandigarh is a centrally-administered area and it is a case of rape on a thirteen-year old girl. I think, the Home Minister should find out the facts and let the House know about it.

(iii) REPORTED REFUSAL BY FOOD CORPORATION OF INDIA TO WEIGH THE BAGS OF SUGAR, RICE AND WHEAT, ETC. SUPPLIED TO DEALERS

SHRI CHINTAMANI JENA (Balsore): Mr. Chairman, Sir, the Food Corporation of India while distributing the essential commodities to the dealers is not allowing the commodities to be weighed with the plea that there is no such rule to weigh the commodities, the result of which was that the essential commodities like sugar, wheat, rice etc. supplied by the Food Corporation of India were found 5 to 20 kgs. short in each bag which is nothing but causing loss to the poor consumers since the commodities are distributed according to the quantity found or the rate is increased while selling to the consumers. Discussed in the State and district level Advisory Committee in the State of Orissa since long, the Food Corporation of India are sleeping over the matter and no remedy has been found. On the other hand, the dealers are asked to pay Rs. 2/- to Rs. 5/- per bag, otherwise they would be refused the supply of commodities. This is causing heavy loss and untold harassment to the dealers, which is indirectly passed on to the poor consumers.

(iv) LAYING OF REPORT OF INQUIRY INTO ALLEGED POLICE LATHI CHARGE ON THE PROCESSION OF THE BLIND IN DELHI, ON THE TABLE OF THE HOUSE

SHRI ATAL BIHARI VAJPAYEE (New Delhi): In the last session of Lok Sabha, the Government had announced in Parliament its decision to institute an enquiry into the alleged police lathi charge on the procession of the blind organised on the occasion of the International Day of the handicapped in Delhi.

According to the press reports, the enquiry has been completed and its report has been submitted to the Government.

[Shri Atal Bihari Vajpayee]

As the decision to institute an enquiry was announced in Parliament, it is but proper that the Government should place a copy of the report on the Table of the Lok Sabha.

(v) DEPLETING STOCKS OF ESSENTIAL COMMODITIES IN UNION TERRITORY OF LAKSHADWEEP

SHRI P. M. SAYEED (Lakshadweep): Sir, under rule 377, I wish to raise the following matter:

I would like to bring to the attention of the Government a serious matter of urgent public importance which is taking place in the Union Territory of Lakshadweep.

I am in receipt of a number of telegrams from the various islands regarding the exhaustion of stock of essential commodities like rice, sugar, diesel and other commodities, resulting in the people having to face the verge of starvation in many islands. I am aware that some time back, the Union Territory Administration had chartered a cargo ship to transport the said commodities so as to reach them in time before the onset of monsoons. I would like to emphasize here that unlike in mainland, there is no open market, where people can buy these essentials. Therefore, there is a grave situation that is on account of the exhaustion of stock of the essential goods. It would be in the fitness of things if a proper evaluation of the chartered ship in terms of number of its voyages the number of islands touched, the total cargo unloaded and the total freight paid on this contract, is taken into proper account. Despite this chartering of the ship for the said purpose, I am at a loss to understand as to why this extraordinary situation has arisen in this Union Territory.

I therefore, appeal to the Government through you, Sir, firstly to immediately rush the essential goods to this far-flung Union Territory without any further loss of time, before the sea becomes tempestuous. Secondly, I would request the Government to go into the details of the cargo ship

chartered, and find out any serious lapse, if any, in the whole matter.

(iv) REPORTED FIRE IN HARDUAGANJ POWER HOUSE RESULTING IN DEATH AT TWO PERSONS.

श्री जन्मपाल झिलानी (हाथरस): सभापति जी, मैं नियम 377 के अन्तर्गत निम्न-लिखित वक्तव्य देना चाहता हूँ :-

दिनांक 26 अप्रैल, 1980 दिन शनिवार को प्रातः साढ़े पांच बजे अलीगढ़ जिले के हरदुआगंज पावर हाउस में भयंकर अग्नि-कांड हुआ जिसमें जर्मन सहयोग से बना 90 मेघावाट की क्षमता वाला प्लांट लगभग पूरी तरह जल कर नष्ट हो गया। मशीनों को बचाने के लिए इस विद्युत गृह के दो कर्मचारियों ने आग में जल कर अपने प्राणों की आहुति दे दी। बताया जाता है कि यह अग्निकांड जर्मन सहयोग से बने 'ए' यूनिट की मशीन के ट्रांसफार्मर में अचानक विस्फोट हो जाने से हुआ। यह कोई पहली दुर्घटना नहीं है, करीब दो वर्ष पहले भी इसी विद्युतगृह के 'बी' खण्ड में करोड़ों रुपये की कीमत की एक टबाईन विस्फोट में नष्ट हो गई थी। इस अग्निकांड में आग कुछ ही मिनटों में पूरे यूनिट में फैल गई और देखते देखते ही पैनल्स, कंट्रोल रूम, कीबल्स, ट्रांसफार्मर्स और गैस सिलिंडर्स आदि सभी उपकरण पूरी तरह नष्ट हो गये। इस यूनिट के नष्ट हो जाने से विद्युत गृह की कुल क्षमता का लगभग चालीस प्रतिशत हिस्सा नष्ट हो गया।

प्रत्यक्षदर्शियों के अनुसार अग्निकांड प्रारम्भ होने के करीब एक घंटे बाद बलन्दशहर जनपद से अग्निशमक गाड़ियों ने आकर आग बुझाने का कार्य शुरू किया किन्तु इसी विद्युत गृह में चार अग्निशमक गाड़ियों को गैरज से बाहर तक भी नहीं निकाला गया था। बताया जाता है कि इस अग्निकांड में शहीद हुए दोनों कर्मचारियों सर्वश्री महेन्द्र सिंह व तताराम ने रात्रि दो बजे अपनी ड्यूटी पर पहुँचने के बाद अधीक्षक अभियन्ता तथा सहायक अधिशासी अभियन्ता को मशीन नम्बर दो ट्रांसफार्मर में निरन्तर चिन्नारी निकलने की सूचना दी थी किन्तु उक्त दोनों अधिकारियों ने इस संबंध में कोई कार्यवाही नहीं की और चैन की नींद सोते रहे। इस अग्निकांड में पचास करोड़ रुपये का नुकसान हुआ है जिसकी क्षतिपूर्ति निकट